

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.264/19, P.S. Khyala
U/s 376/506 IPC

State Vs. Amit

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Nishant Sharma, Ld. Counsel alongwith complainant
Sh. Vikas Bhardwaj, Ld. Counsel for accused Amit
IO absent*

This is an application dated 06.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Amit for grant of interim bail on the ground of surgery of both knees of the father of the applicant.

The verification report of the medical documents is not received from the IO.

Issue notice to SHO and IO with directions to file the verification report of the medical documents attached and about the composition of the family for hearing of the bail application, positively on **12.06.2020**.

Complainant is present in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi. It is informed that she has no objection for the bail of the accused. The affidavit of no objection to that effect be filed.

Be listed for hearing on the bail application on **12.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.97/20, P.S. Paschim Vihar
U/s 354D IPC and 12 POCSO Act

State Vs. Lalit Kumar

11.06.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State

Be put up on 12.06.2020 before concerned Court of Ms. Vrinda Kumari, Ld. ASJ who is also on duty roster of the date of 12.06.2020 for consideration.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.108/19, P.S. Paschim Vihar West
U/s 302/201/120B/34 IPC

State Vs. Davinder Kaur @ Sonia

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Bhuvneshwar Tyagi, Ld. Counsel for accused Davinder
Kaur @ Sonia (present through Video Conferencing)
IO Inspector Manoj Bhatia*

This is an application dated 29.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Davinder Kaur @ Sonia for grant of interim bail.

Reply dated 11.06.2020 has been filed by IO Inspector Manoj Bhatia.

Another application dated 19.05.2020 for the same accused/applicant Davinder Kaur @ Sonia was moved through counsel Sh. Ujjwal Kumar and was placed before this Court on 10.06.2020, that was fixed for 12.06.2020 vide order dated 10.06.2020 of this Court.

At request of the counsel, this application is also permitted to be placed on 12.06.2020 before the Ld. Vacation Judge concerned.

Copy of order dated 10.06.2020 be also attached.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.12/19, P.S. Rajouri Garden
U/s 376/342/506 IPC

State Vs. Sanjay

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Alamine, Ld. Counsel for accused Sanjay*

This is an application dated 26.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sanjay for grant of interim bail on the ground of serious illness of the mother of the applicant.

Reply/verification of medical documents is placed on record. Copy of the same be supplied to the counsel as prayed.

According to the report of IO SI Babita, the mother of the accused had expired in 2016 itself.

At the request of Ld. Counsel for the accused, without hearing the application on merits as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

AT 1.25 PM

At this stage, W/SI Babita has appeared and has filed report. Same are kept on record.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.382/14, P.S. Rajouri Garden
U/s 307/341/506/34 IPC & 25/27/59 Arms Act

State Vs. Sukhvinder

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. C.B. Garg, Ld. Counsel for accused Sukhvinder*

This is a misc. application dated 09.06.2020 for issuance of robkar to Tihar Jail regarding endorsement that accused is on bail in the above-noted case and also a direction for release of accused from Tihar Jail.

Let the misc. application be placed before the Court concerned of Sh. Samar Vishal, Ld. ASJ through Video Conferencing for appropriate directions to the staff concerned for issuance of robkar as per record.

The staff of Filing Section is directed to inform the court concerned for allowing the hearing of the misc application to the counsel having mobile no. 9810063966 for addressing such misc. application for disposal through video conferencing.

The filing section may inform the counsel accordingly, as soon as possible, preferably by 12.06.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.291/11, P.S. Tilak Nagar
U/s 302/392/397/411/120B/34 IPC &
Sec 14 of Foreigners Act

State Vs. Eziefula Samuel Chegbu & Kenneth

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. J.S. Kushwaha, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

These are two bail applications both dated 07.06.2020 moved U/s 439 Cr.PC on behalf of accused persons/applicants Eziefula Samuel Chegbu & Kenneth for grant of regular bail.

It is stated that the charge-sheet has already been filed and pending trial before the Court of Sh.Samar Vishal, Ld. ASJ in court room no.33, Tis Hazari, Delhi.

Let the notice be issued to IO to appear with reply and status report at the time of hearing of the bail application.

Judicial record be also summoned for hearing of the bail application.

Be listed on **17.06.2020** through VC.

At this stage, reply of the bail application of accused Kenneth has been received. Same be kept on record.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.291/11, P.S. Tilak Nagar
U/s 302/392/397/411/120B/34 IPC &
Sec 14 of Foreigners Act

State Vs. Eziefula Samuel Chegbu & Kenneth

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. J.S. Kushwaha, Ld. Counsel for accused
(present through Video Conferencing)
IO absent*

These are two bail applications both dated 07.06.2020 moved U/s 439 Cr.PC on behalf of accused persons/applicants Eziefula Samuel Chegbu & Kenneth for grant of regular bail.

It is stated that the charge-sheet has already been filed and pending trial before the Court of Sh.Samar Vishal, Ld. ASJ in court room no.33, Tis Hazari, Delhi.

Let the notice be issued to IO to appear with reply and status report at the time of hearing of the bail application.

Judicial record be also summoned for hearing of the bail application.

Be listed on **17.06.2020** through VC.

At this stage, reply of the bail application of accused Kenneth has been received. Same be kept on record.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.377/16, P.S Khyala
U/s 452/326/307/323/34 IPC

State Vs. Sunil & Amit @ Sumit

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. C.B. Garg, Ld. Counsel for accused persons/applicants
namely Sunil & Amit @ Sumit*

These are two applications, both dated 09.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Sunil and Amit @ Sumit for extension of interim bail granted vide order dated 23.04.2020.

Ld. Counsel for the accused has submitted that the interim bail for 45 days was granted to both the accused persons, considering the family circumstances due to covid-19 pandemic of the accused persons and now the grand-mother Smt. Gariban has expired on 31.05.2020 and her cremation had taken place on that date for which the receipt is attached. Her last rites and rituals are continuing.

Issue notice to IO who shall verify the factum of death of the grand-mother of the accused persons and shall submit the report within a week about the death as well as rituals of Smt.Gariban.

Without going into the merits of the case, the interim bail already granted vide order dated 23.04.2020 is permitted to be extended upto 30.06.2020 on the same terms and conditions on which the accused persons were granted interim bail earlier.

Contd...2



State Vs. Sunil & Amit @ Sumit

11.06.2020

The bail bonds/surety bonds furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, both the accused persons shall surrender in the jail on 30.06.2020 by 4 PM, under the written information/certificate before the Court to that effect.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

Both applications dated 09.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Sunil and Amit @ Sumit for extension of interim bail granted vide order dated 23.04.2020 stands disposed of.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.377/16, P.S Khyala
U/s 452/326/307/323/34 IPC

State Vs. Sunil & Amit @ Sumit

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. C.B. Garg, Ld. Counsel for accused persons/applicants
namely Sunil & Amit @ Sumit*

These are two applications, both dated 09.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Sunil and Amit @ Sumit for extension of interim bail granted vide order dated 23.04.2020.

Ld. Counsel for the accused has submitted that the interim bail for 45 days was granted to both the accused persons, considering the family circumstances due to covid-19 pandemic of the accused persons and now the grand-mother Smt. Gariban has expired on 31.05.2020 and her cremation had taken place on that date for which the receipt is attached. Her last rites and rituals are continuing.

Issue notice to IO who shall verify the factum of death of the grand-mother of the accused persons and shall submit the report within a week about the death as well as rituals of Smt.Gariban.

Without going into the merits of the case, the interim bail already granted vide order dated 23.04.2020 is permitted to be extended upto 30.06.2020 on the same terms and conditions on which the accused persons were granted interim bail earlier.

Contd...2

State Vs. Sunil & Amit @ Sumit

11.06.2020

The bail bonds/surety bonds furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, both the accused persons shall surrender in the jail on 30.06.2020 by 4 PM, under the written information/certificate before the Court to that effect.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

Both applications dated 09.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Sunil and Amit @ Sumit for extension of interim bail granted vide order dated 23.04.2020 stands disposed of.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.25/19, P.S. Nangloi
U/s 376/506 IPC & 6 POCSO Act

State Vs. Rakesh

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Kamal Jindal, Ld. Counsel for accused Rakesh
IO W/SI Reena*

This is an application dated 26.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rakesh for grant of regular bail.

Detailed report regarding efforts made to trace the victim dated 11.06.2020 has been submitted by IO. She has informed that the victim Ms. P is not traceable at the given addresses and she has made several efforts to trace her but has failed.

Ld. Counsel submits that the family of the accused is suffering due to covid-19 pandemic and he wants to move fresh application for interim bail on such grounds and requests for permission to withdraw the regular bail.

At the request of Ld. Counsel for the accused, without hearing the application on merits as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.33/15, P.S. Ranjeet Nagar
U/s 392/397/411/34 IPC &
25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Manish Kumar, Ld. Counsel for accused Mohd. Yusuf
IO absent*

This is an application dated 23.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Mohd. Yusuf for grant of interim bail on the ground of hospitalization of the wife of the accused/applicant.

Medical papers sent through video conferencing and are not verified.

The medical papers be sent through email to the DCP concerned with notice to IO to get the same verified and submit the verification report.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused is in custody for last four years and the charges against the accused are framed only u/s 392 IPC and other three accused persons have already been released on bail and the matter is fixed for orders before the Court of Sh.Samar Vishal, Ld. ASJ.

Let the report of Jail Superintendent about his conduct be also called.

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FIR No.33/15, P.S. Ranjeet Nagar
U/s 392/397/411/34 IPC &
25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

11.06.2020

IO is also directed to submit the present status of all the cases shown on his account as per the SCRB as it is submitted by the counsel that all other cases except this have already been concluded.

Issue notice to IO to appear with verification report of medical papers as well as present status report of antecedents.

Judicial record be also summoned.

As prayed by Ld. Counsel, list the matter before the court concerned of Sh. Samar Vishal, Ld. ASJ if possible or before the Vacation Judge as per duty roster for **15.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.33/15, P.S. Ranjeet Nagar
U/s 392/397/411/34 IPC &
25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Manish Kumar, Ld. Counsel for accused Mohd. Yusuf
IO absent*

This is an application dated 23.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Mohd. Yusuf for grant of interim bail on the ground of hospitalization of the wife of the accused/applicant.

Medical papers sent through video conferencing and are not verified.

The medical papers be sent through email to the DCP concerned with notice to IO to get the same verified and submit the verification report.

In support of the bail application, it is submitted on behalf of the applicant/accused that the accused is in custody for last four years and the charges against the accused are framed only u/s 392 IPC and other three accused persons have already been released on bail and the matter is fixed for orders before the Court of Sh.Samar Vishal, Ld. ASJ.

Let the report of Jail Superintendent about his conduct be also called.

Contd...2

FIR No.33/15, P.S. Ranjeet Nagar
U/s 392/397/411/34 IPC &
25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

11.06.2020

IO is also directed to submit the present status of all the cases shown on his account as per the SCRB as it is submitted by the counsel that all other cases except this have already been concluded.

Issue notice to IO to appear with verification report of medical papers as well as present status report of antecedents.

Judicial record be also summoned.

As prayed by Ld. Counsel, list the matter before the court concerned of Sh. Samar Vishal, Ld. ASJ if possible or before the Vacation Judge as per duty roster for **15.06.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.671/15, P.S. Patel Nagar
U/s 302 IPC

**State Vs. Kunal Verma & Ors.
Applicant : Ismiel**

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Aman Bhardwaj, Law Intern of Sh. Rakhi Budhiraja,
Ld. Counsel for accused Ismiel*

This is an application dated 02.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ismiel for grant of regular bail.

Reply dated 04.06.2020 has already been filed by IO.

At the request of Law Intern of the Ld. Counsel for the accused, as Ld. Counsel is not well today, adjourned for hearing on **15.06.2020 through Video Conferencing.**

As charge-sheet has already been filed, judicial record be also summoned.

Also, issue notice to IO to remain present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.549/17, P.S. Tilak Nagar
U/s 376/506/34 IPC
Section 25/27/54/59 Arms Act & 6 POCSO Act

State Vs. Rajnish Diwakar @ Raghu

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. R.K. Giri, Ld. Counsel for accused Rajnish Diwakar @
Raghu
IO SI Ankur*

This is an application dated 02.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rajnish Diwakar @ Raghu for grant of interim bail on the ground of illness of the wife of the accused regarding the surgery of uterus, scheduled for 17.06.2020.

Reply dated 11.06.2020 has been filed by IO. As per the report of IO, the wife of the accused was treated in the hospital in OPD and now the date of operation is fixed for 17.06.2020 and she has to be admitted on 16.06.2020.

It is informed by the IO that the notice in terms of mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi, has duly been served to the complainant Ms. A who has refused to come to the Court and IO has informed that she has categorically informed to the IO that she will not come to the Court as she has already been examined.

The complainant Ms.A has been examined as PW-1 during trial.

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FIR No.549/17, P.S. Tilak Nagar
U/s 376/506/34 IPC
Section 25/27/54/59 Arms Act & 6 POCSO Act

State Vs. Rajnish Diwakar @ Raghu

11.06.2020

I have perused her statement as judicial file is before this Court of the undersigned and the judicial record has been produced by the Ahlmad.

Considering the ground taken for interim bail is of urgent nature and the wife of the applicant/accused is scheduled for surgery for 17.06.2020 subject to her admission in the hospital on 16.06.2020, without going into the merits of the case, the accused is granted interim bail from 14.06.2020 up to 30.06.2020 on furnishing bail bond and surety bond of Rs. 25,000/- with one surety of Rs.25,000/-, subject to the conditions that the accused shall surrender himself on 30.06.2020 by 5' O Clock in the Tihar Jail with the report in writing to be filed in the court on the same day by 5 O' Clock through his counsel regarding the compliance, with the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of their residences.
2. He shall not leave the city/country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
6. The accused shall furnish the report of Doctor regarding surgery in the Court through his counsel.

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FIR No.549/17, P.S. Tilak Nagar
U/s 376/506/34 IPC
Section 25/27/54/59 Arms Act & 6 POCSO Act

State Vs. Rajnish Diwakar @ Raghu

11.06.2020

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Rajnish Diwakar @ Raghu stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.90/17, P.S. Punjabi Bagh
U/s 186/353/307/34 IPC

State Vs. Gulzar

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh.Narveer Dabas, Ld. Counsel for accused Gulzar (present
through Video Conferencing)
IO absent*

This is an application dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused for grant of interim bail.

Reply dated 10.06.2020 has been filed by IO SI Ajay Kumar.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The good conduct report dated 06.06.2020 from jail Superintendent has been received.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020 through video conferencing.**

IO to remain present at the time of hearing of the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.393/18, P.S. Punjabi Bagh
U/s 323/354D/509/307/34 IPC

State Vs. Shivjeet @ Niku

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. M.M. Beg, Ld. Counsel for accused*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Shivjeet @ Niku for grant of interim bail.

Ld. Counsel submits that his case is covered within the criteria laid down by Hon'ble High Court in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19. Also that, co-accused Vivek was also granted bail as per such criteria vide order dated 26.05.2020 of Sh. Vishal Singh, Ld. ASJ.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through physical hearing.

Let the conduct report from the Jail Superintendent concerned be called for 12.06.2020.

Also issue notice to IO to remain present at the time of hearing of the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.539/16 , P.S. Rajouri Garden
U/s 302/34 IPC

State Vs. Ravi @ Ronit

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Nishant Sharma, Ld. Counsel alongwith accused Ravi @
Ronit
IO absent*

This is an application dated 10.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ravi Ronit for extension of interim bail already granted vide order dated 20.03.2020, further extended time to time vide order dated 16.05.2020 that is going to be expired on 15.06.2020.

Ld. Counsel for the accused has submitted that the interim bail was granted for the medical ground of the accused who had fracture on both the hands and his bone is not properly joint and has been advised further surgery on the basis of the X-ray report filed on page no.5 of the bail application from Guru Gobind Singh Govt. Hospital, Raghbir Nagar, Delhi and that he needs the extension of interim bail for such surgery and also for the reasons that he would not be able to have food or maintain social distancing in the covid-19 pandemic as he has cast on both the hands.

Without going into the merits of the case, the interim bail already granted vide order dated 20.03.2020 & 16.05.2020 is permitted to be extended for another one month on the same terms and conditions on which the accused was granted interim bail.

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FIR No.539/16 , P.S. Rajouri Garden
U/s 302/34 IPC

State Vs. Ravi @ Ronit

11.06.2020

The bail bond/surety bond furnished for the interim bail shall also stand extended. On the expiry of the period of interim bail, the accused shall surrender in the jail, under the written information/certificate before the Court to that effect.

During interim bail, the accused shall not try to contact any of the witnesses of the case and shall not leave the city/country/the place of his residence, to be furnished alongwith the supporting documents through his Affidavit to be filed in the Court within 24 hours.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

The application application dated 10.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ravi Ronit for extension of interim bail stands disposed of.

Copy of this order be sent to the Jail Superintendent.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.334/19, P.S. Nangloi
U/s 328/376D/384/506/34 IPC

State Vs. Deepak Kumar

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Aman Goel, Ld. Counsel for complainant
Sh. Kuldeep Mansukhani, Ld. Counsel for accused
(present through Video Conferencing)
IO SI Bhagwati Prasad*

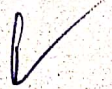
This is an application dated 21.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Deepak Kumar for grant of interim bail.

Notice to the complainant / prosecutrix was duly served through SHO as the matter pertains to offences U/s 328/376D/384/506/34 IPC in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

The victim was specifically exempted to appear in person and the counsel Sh. Aman Goel is appearing for the complainant to represent her.

In support of the bail application, it is submitted on behalf of the applicant/accused that the interim bail is sought on the ground of the specific family circumstances of the accused due to outbreak of covid-19 as his wife being Nurse in Deep Chand Bandhu Hospital, Ashok Vihar, is a covid warrior posted, on 24 hours' duty and has 3 minor school-going children and he needs to look

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State Vs. Deepak Kumar

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after his family during this period of covid pandemic in the absence of his wife.

Ld. Counsel for the complainant has opposed the bail application on the ground that there are constant and continuous threats to the complainant and that the obscene photographs of the complainant were found in the mobile of applicant/accused during the course of investigation.

The IO has informed the factum of posting of the wife of accused/applicant as Nurse being covid warrior posted in the hospital meant for covid patients and is on duty and also that in the family of applicant/accused, there are three minor children and the sister of the applicant is residing in the neighborhood to take care of her family. Also that, the mobile phones of the complainant and accused were seized and have been sent to FSL but report could not be obtained due to lockdown as the FSL is not functioning during this period.

Considering the family circumstances above-noted, particularly the fact that the wife of the accused/applicant is fighting for the pandemic as covid warrior and their children are in need of specific care during this corona pandemic, without going into the merits of the case, the accused is granted interim bail **for the period of 45 days from the date of his release** on furnishing

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State Vs. Deepak Kumar

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bail bond and surety bond of Rs.30,000/- with one surety in like amount subject to satisfaction of Ld. Trial Judge Ms. Vrinda Kumari, Ld. ASJ, if available on duty roster or the Ld. Duty MM, as the case may be, with the conditions :

1. That the accused shall not meet, visit or contact through any mode the prosecutrix or any of the witnesses of this case in any manner and shall stay away from the places of their residences or their expected places of visits.
2. He shall not leave the city/country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
6. The accused shall surrender himself on expiry of the period of 45 days at 10:00 am in the concerned Jail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Deepak Kumar stands disposed of.

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FIR No.334/19, P.S. Nangloi
U/s 328/376D/384/506/34 IPC

State Vs. Deepak Kumar

11.06.2020

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.18/17, P.S. Moti Nagar
U/s 302/201/120B/379/34 IPC

State Vs. Shamshad @ Goonga

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Surinder Kumar Yadav, Ld. Counsel for accused Shamshad
@ Goonga*

This is an application dated 10.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Shamshad @ Goonga for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent be called.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court or before the Ld. Vacation Judge as per duty roster for such matters, on **15.06.2020** through physical hearing.

IO to remain present at the time of hearing of the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.81/19, P.S. Patel Nagar
U/s 397/411/34 IPC

State Vs. Binay Devnath

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. A.K. Sharma, Ld. Counsel for accused Binay Devnath*

This is an application dated 04.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Binay Devnath for grant of interim bail for 45 days.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail Superintendent be called.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through physical hearing.

IO to remain present at the time of hearing of the bail application.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.62/18, P.S. Rajouri Garden
U/s 302/120B/147/149/174A IPC

State Vs. Kamal @ Nitin
11.06.2020

Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. A.D. Malik, Ld. Counsel for accused Kamal @ Nitin
IO SI Ajay Kumar

This is an application dated 22.05.2020 moved on behalf of accused/applicant Kamal @ Nitin for interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The report from jail Superintendent dated 02.06.2020 has been received.

Reply regarding previous involvement of accused Kamal @ Nitin and reply dated 11.06.2020 to the bail application has been filed.

For such matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through physical hearing.

IO sought permission to exempt for hearing tomorrow for some urgent official reasons and he is exempted from appearance as the case is to be considered only in terms of criteria laid down by Hon'ble High Court for release of the accused.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.862/14, P.S. Rajouri Garden
U/s 307/302/34 IPC

State Vs. Ramanand Sagar

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh.Zia Afroz, Ld. Counsel for accused Ramanand Sagar
(present through Video Conferencing)
IO SI Ajay Kumar*

This is an application dated 30.05.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ramanand Sagar for grant of interim bail.

Reply dated 05.06.2020 to the bail application has already been filed.

Reply/report dated 10.06.2020 to interim bail application has been placed on record with the report that there is no previous involvement of the accused.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail has been received physically. As per such report, the conduct is shown unsatisfactory.

For the above-noted matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

As prayed by Ld. Counsel, list the matter before such Court on **12.06.2020** through video conferencing.



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FIR No.862/14, P.S. Rajouri Garden
U/s 307/302/34 IPC

State Vs. Ramanand Sagar

11.06.2020

IO sought permission to exempt for hearing tomorrow for some urgent official reasons and he is exempted from appearance as the case is to be considered only in terms of criteria laid down by Hon'ble High Court for release of the accused.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 10.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.62/18, P.S. Rajouri Garden
U/s 302/120B/147/149 IPC

State Vs. Naveen @ Prince @ Thaili

11.06.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. C.S. Dahiya, Ld. Counsel for accused Naveen @ Prince @
Thaili
IO SI Ajay Kumar
Sh. Neeraj Kumar, Asstt. Jail Superintendent, Jail No.8*

This is an application dated 01.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Naveen @ Prince @ Thaili for grant of interim bail.

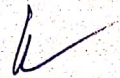
The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court, also on the ground of marriage of his real sister scheduled for 29.06.2020 with ceremony of gaud-bharai on 15.06.2020.

A reply dated 06.06.2020 to the bail application has already been filed by SI Ajay Kumar, the IO.

Reply/verification report dated 10.06.2020 of interim bail application is also filed.

The interim bail moved on behalf of accused Naveen @ Prince @ Thaili is sought on the ground of marriage of his real sister namely Deepa is scheduled for 29.06.2020 with ceremonies to be started from 15.06.2020 pertaining to gaud-bharai, sagai and other rituals on different dates.

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State Vs. Naveen @ Prince @ Thaili

11.06.2020

Reply perused. As per the reply/verification, the factum of marriage has been verified and as per the composition of family, his father has expired and he has one brother of the age of 15 years apart from two sisters, out of the two, one is to be married.

On behalf of State, it is submitted that it was a case of conspiracy by 11 persons and murder of one Niranjana as some of the accused in the group were having previous rivalry and all of them are being seen in the CCTV Footage and there were 14 stab injuries on the body of the deceased and that the accused has 10 other criminal cases apart from the present one, on his account.

It is informed that the family of the deceased stays away in Raghbir Nagar whereas the family of the applicant/accused and the marriage of the sister of the applicant is to take place in Mangol Puri, Delhi. The accused is in custody since 22.04.2018 and two years have passed since then.

The report from the Jail Superintendent has been received and the overall conduct of accused is shown as unsatisfactory, thus, the case of the accused does not cover within the criteria of High Powered Committee constituted for de-congestion in jails.

Without going into the merits of the case, considering the above-noted facts and circumstances, the nature of offences alleged and the relations of the accused with the girl getting married and that during the previous interim bail, there was no complaint of any kind regarding the conduct and behaviour of the accused towards

Contd...3



State Vs. Naveen @ Prince @ Thaili

11.06.2020

witnesses, the accused is granted interim bail from 14.06.2020 up to **30.06.2020** on furnishing bail bond and surety bond of Rs. 50,000/- with two local sureties of Rs.25,000/- each to the satisfaction of Ld.Duty MM, subject to the conditions that the accused shall surrender himself on 30.06.2020 by 5' O Clock in the Tihar Jail with the report in writing to be filed in the court on the same day by 5 O' Clock through his counsel regarding the compliance.

It is directed that the accused/applicant shall not try to meet or visit the places of any of the witnesses of the prosecution in any manner and shall not leave the city/country or the place of actual marriage and of the ceremonies, without permission of the Court, during the period of interim bail.

Any breach of the conditions above mentioned shall automatically cancel the interim bail and in any such eventuality, he shall make himself available for lodging in the jail.

The application dated 01.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Naveen @ Prince @ Thaili for grant of interim bail stands disposed off.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

A copy of the order be also sent to concerned Jail Superintendent for compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.540/14, P.S. Tilak Nagar
U/s 302/307/393 IPC

State Vs. Balvinder Singh @ Bablu

11.06.2020

(Proceedings to take place through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
None for accused
IO absent*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Balvinder Singh @ Bablu for grant of interim bail.

This case was listed for hearing through Video Conferencing. The counsel could not be connected through Video Conferencing as there is no mobile number provided in the papers. Despite repeated calls, none has responded for the case during the hearings on video conferencing, nor anyone appeared on call for physical hearing since morning.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report from jail be called.

For the above-noted matters, Sh. Vishal Singh, Ld. ASJ has been specifically designated.

List the matter before such Court on **12.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.224/17, P.S. Tilak Nagar
U/s 302 IPC

State Vs. Kuldeep Singh @ Thakur

11.06.2020 (Proceedings through Video Conferencing)

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh.Pankaj Kumar, Ld. Counsel for accused
(present through Video Conferencing)*

This is an application dated 04.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kuldeep Singh @ Thakur for grant of interim bail on the ground of illness of the wife of the accused.

It is submitted that the wife of the accused is due for surgery of ovary in N.C. Hospital and the scheduled date is 25.06.2020.

The factum of surgery was verified by the IO ATO Inspector Kashmiri Lal, PS Tilak Nagar and it is reported that the verification of the date of surgery of wife of accused was made from N.C. Hospital and as per the doctor, the date of surgery is fixed for 25.06.2020.

The Jail Superintendent report is received. As per such report, his conduct is not satisfactory, rather bad.

It is informed on behalf of applicant/accused that in the family of accused, there is only one female member, i.e. the mother of the applicant/accused who is ailing one and apart from her, there is minor son of the applicant/accused.

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State Vs. Kuldeep Singh @ Thakur

11.06.2020

Regarding the case, it is informed that it was a case of allegation of murder of a lady with whom he was in 'live-in' relation and the case is based on the circumstantial evidence and the only public witnesses are her ex-husband and his son as the lady had already been married thrice and was divorced.

Considering the emergency of surgery of the wife of the accused, without going into the merits of the case, the accused is granted interim bail **from 23.06.2020 up to 30.06.2020** on furnishing bail bond and surety bond of Rs. 50,000/- with two sureties of Rs.25,000/- each to the satisfaction of Ld. Duty MM concerned, subject to the conditions that the accused shall surrender himself on 30.06.2020 by 5' O Clock in the Tihar Jail with the report in writing to be filed in the court on the same day by 5 O' Clock through his counsel regarding the compliance, with the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of their residences.
2. He shall not leave the city/country without permission of the court and he shall remain confined either in his house or in the hospital and to the places relating to the surgery of his wife and shall not visit any other place.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.

Contd...3

State Vs. Kuldeep Singh @ Thakur

11.06.2020

5. The accused shall furnish the report of Doctor regarding the completion of the surgery in the Court, in writing, through his counsel.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Kuldeep Singh @ Thakur stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Dasti copy of order is allowed to the parties as well as to the IO, as prayed.

(Dr. Archan⁶a Sinha)
Addl. Sessions Judge-06(West) : Vacation Judge
Tis Hazari Courts/Delhi : 11.06.2020